

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-761/ND/2018
(CA No.45 & 46/C-III/ND/19)

In the matter of :

Sony Pictures Networks India (P) Ltd

.. PETITIONER

Vs.

Ortel Communication Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 01.2.2019

Coram :

Ms. Ina Malhotra,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Mr. Arijit Mazumdar, Mr. Akshay
Chandna, Ms. Akansha Kaushik, Advocates

For the Respondent/Corporate Debtor :

ORDER

Application in CA-56/C-III/ND/2019 has been filed under Section 22 of the IBC, 2016 for appointment of Mr. Srigopal Choudhary as the Resolution Professional of Corporate Debtor in this case. The COC in its meeting held on 07.1.2019 had passed a resolution proposing to replace the IRP. The said Resolution was passed by 85.74% in value by the Members of the COC approving the aforesaid. The consent of the incumbent is also placed on record in Form-AA along with his Certificate of Registration.

In view of the recommendation of COC and the fact that he is not disqualified by the IBBI, Mr. Srigopal Choudhary is confirmed as the R.P. He is directed to take necessary steps as per statutory requirements and file the interim report periodically.



(INA MALHOTRA)
MEMBER (JUDICIAL)

Surjit